

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO-114
ANSWERED ON- 03/02/2025

7TH UGC PAY REVISION ARREARS FOR COLLEGE TEACHERS IN KERALA

114. ADV DEAN KURIAKOSE:

Will the Minister of EDUCATION be pleased to state:

(a) whether the State Government of Kerala initially submitted a proposal to the Government within the stipulated time frame for claiming the 7th UGC pay revision arrears for college teachers;

(b) if so, whether the proposal submitted by the State Government of Kerala was complete and in accordance with all conditions required for financial assistance from the Government;

(c) if not, the specific aspects or conditions of compliance that were not met in the proposal; and

(d) whether there is any possibility to reconsider or make provisions for sanctioning these arrears to ensure that the college teachers receive the entitled pay benefits as per the 7th UGC pay revision?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a) to (d): The State Government of Kerala had submitted proposal to this Ministry for reimbursement of 50% central share on implementation of the scheme of revision of pay of teachers and equivalent cadres in universities and colleges following the revision of pay scales of Central Government employees on the recommendations of the 7th Central Pay Commission (CPC). The reimbursement of 50% central share is subject to implementation of the scheme along with the conditions stipulated in the guidelines of the scheme. The proposal received from the State Government of Kerala was examined in this Ministry and it was found to be incomplete as per the guidelines of the scheme. The State Government of Kerala was asked to furnish undertaking of the amount

released by the State Government to the teachers, duly authenticated revised calculation sheet, check list and proforma for additional information and details of the universities/ colleges for which the reimbursement is claimed, as per scheme's guidelines issued vide this Ministry's letters dated 02.11.2017 & 26.07.2018.

The last date for submission of complete proposal under the scheme by the State Governments was 31.03.2022 and all States, including Kerala, were asked to submit complete proposal as per the scheme's guidelines to this Ministry on or before 31.03.2022. The complete proposal, containing above mentioned requisite documents, from the State Govt. of Kerala was not received on or before the last date of the scheme i.e. 31.03.2022, hence, its proposal could not be considered for release of funds under this scheme. The scheme of reimbursement of central share to the State Government has been closed with effect from 01.04.2022.
